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Shri S V-Lokhande, A.M.
(82) M.P.M. Pillai, Soh

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(Part II)

In the Central Administrative Tribunal,
New Bombay Bench, Bombay.

A.O.No. 466 of 1990.

Applicants: Shaligram Vithobaji Lokhande,
Accounts Office, Ordnance Factory,
Ambazari, Nagpur & another.

-versus-

Opponents: Union of India and 2 others.

:000:

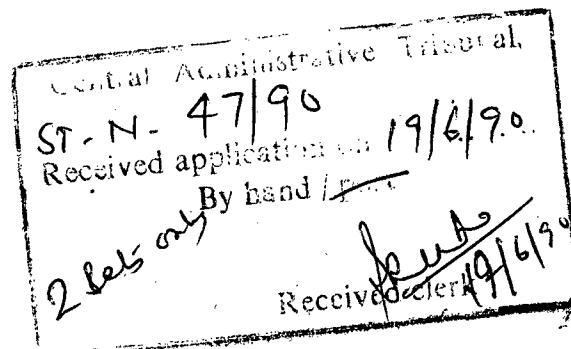
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Nagpur:
Date: 19.6.1990.

M. R. Sawant (Signature)
Counsel for Applicants.

:000:



ST - N - 47/90

①
Per Tribunal

fixed for Interim Relief/
Admission on 21-06-90.

with application for joint
application.

~~Joint~~
19/6/90

For Deputy Registrar

Dated: 21-6-90. Camp: Nagpur

Applicant by Mr. M. P. M.

Pillai.

Notice regarding admission
returnable at Nagpur on 9-8-90.

No interim relief at this

stage.

D.K. Agarwal
(D.K. Agarwal)
M.L.T.

P.S. Chaudhury
(P.S. Chaudhury)
M.A.

(2)

Judgment dtd: 22.6.90
issued on either sides
on 20.8.90.

8/8/90

Judgment dtd 22.6.90
issued on application no. 1
dtd. 28.8.90

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
 NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR.

Stamp Application No. (N)47/90.

1. Shaligram Vithobaji Lokhande,
 Accounts Office, Ordnance
 Factory, Ambazari, Nagpur.
 2. Jagadish Tukaram Jiwane,
 Pt. Auditor, Accounts Office,
 Ordnance Factory,
 Ambazari, Nagpur. Applicants.

V/s.

1. Union of India through Chief
 Controller of Accounts (Factories)
 10A, Auckland Road, Calcutta.
 2. Accounts Officer, Accounts Office,
 Ordnance Factory, Ambazari,
 Nagpur.
 3. Joint Controller of Accounts (Factory,)
 Group of Factories Ordnance Factory,
 Ambazari, Nagpur. Respondents.

CORAM: HON'BLE MEMBER(A), SHRI P.S.CHAUDHURI,
 HON'BLE MEMBER(J), SHRI D.K.AGRAWAL.

JUDGMENT:-

(Per Shri P.S.Chaudhuri, Member(A)) Dated: 22.6.1990

This application under section 19 of the
 Administrative Tribunals Act, 1985 was filed on 19.6.1990.
 In it the applicants who are Auditors in the Ordnance
 Factory, Ambazari have prayed for setting aside the action
 of the respondents in removing the name of applicant
 and
 No.1 from the Muster Roll/for setting aside the order
 dated 28.5.1990 by which applicant No.2 is transferred
 to Chanda.

...2.

2. By our order dt. 21.6.1990 we had listed this for admission hearing at Nagpur on 9.8.1990. We have taken it on Board today at the request of the applicant's advocate, Mr.M.P.M.Pillai. Today Mr.Pillai files Misc. Petition No. N.44/90 seeking to withdraw the application.

3. We grant this prayer. In view of this we order that this application is disposed of as withdrawn with no order as to costs.

D.K.Agrawal
(D.K.AGRAWAL)
27.6.90.
MEMBER (J)

P.S.Chaudhuri
(P.S.CHAUDHURI)
MEMBER (A).